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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:

AT HYDERABAD

O.A.No.144 OF 1997.

DATE OF ORDER:29-9-1998.

Between:

P.Chandrasena Chary. .. Applicant

and

1. The Superintendent of Post Offices,
Hanamkonda Division, Hanamkonda.
2. The Post Master General, Hyderabad
Region, Hyderabad.
3. The Chief Post Master General,
Andhra Circle, Hyderabad.
4. The Director General, Department
of Posts, New Delhi.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.K.Venkateswara Rao

COUNSEL FOR THE RESPONDENTS: Mr.V.Bhimanna

OBRAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORAL ORDER :

ORAL ORDER (AS PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (J))

Heard Mr.K.Venkateswara Rao, the learned Counsel
for the Applicant and none for the Respondents. No Counter
has been filed in this OOA.

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2. The applicant herein is aggrieved by the Memo No.PMG(H)/AC/FP/PC, dated:28-8-1996 read with Lr.No. B7-3/36, dated:30-8-1996 issued by the Respondents 1 and 2 in not fixing the pay of the applicant in the scale of pay of Rs.260-480/- in the cadre of Postal Clerk in accordance with O.M.No.F.6(a)-E.III/63, dated:11-4-1963.

3. In the OA No.612 of 1996, dated:10-6-1996, certain directions were given to the respondents to consider his representation dated:2-9-1995 in accordance with law keeping in view the above Circular instructions and the Judgment in OA.No.395 of 1995, decided on 20-5-1995 and to take a final decision if required in consultation with Respondent No.4 within a period of two months from 10-6-96.

4. In compliance with the directions as given above, the Respondents by Proceedings No.PMG(H)/AC/FP/PC, dated: 28-8-1996(Annexure.A-I, page.9 to the OA) fixed the pay of the applicant.

5. The respondents in their reply as well as in the impugned Letter dated:28-8-1996 have given the details of method adopted by them in fixing his pay.

6. The applicant has not filed any statement in the OA showing as to how the calculation should be made to fix his pay. Mere verbal assertion that the Judgment in OA.No.612 of 1996 is not followed, cannot be accepted unless the applicant gives his own version of the method for fixing his pay.

6. In view of the above, the applicant may now give a detailed calculation sheet to the Respondent-authorities in regard to the method of fixing his pay as directed in

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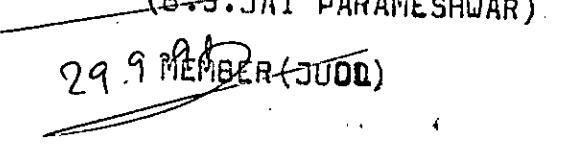
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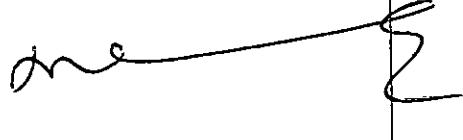
the earlier OA. He should also compare his Chart with that of the Chart given by the Respondent-authorities in fixation of his pay. The respondent-authorities on receipt of that representation indicating the method of fixation of pay as adverted to by the applicant comparing the same with that of the fixation made by the respondents, should examine the same fully and reply him suitably in this connection. The respondents may also give a personal hearing to the applicant, if he desires so.

The above direction should be complied with by Respondent No.3.

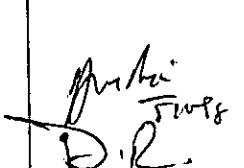
7. With the above direction, the OA is disposed of. No costs.


(B.S.JAI PARAMESHWAR)


29.9.98 MEMBER (JUDG)


(R.RANGARAJAN)

MEMBER (ADMN)


Dated: this the 29th day of September, 1998
Dictated to steno in the Open Court

DSN

8A2144/97

Copy to:-

1. The Superintendent of Post Offices, Hanamkonda Division, Hanamkonda.
2. The Post Master General, Hyderabad Region, Hyderabad.
3. The Chief Post Master General, Andhra Circle, Hyderabad.
4. The Director General, Department of Posts, New Delhi.
5. One copy to Mr. K Venkateswara Rao, Advocate, CAT., Hyd.
6. One copy to Mr. V Bhimanna, Addl. CGSC., CAT., Hyd.
7. One copy to HBSJP M(J), CAT., Hyd.
8. One copy to Dr. R(A), CAT., Hyd.
9. One duplicate copy.

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II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPR VED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWARI
M(J)

DATED : 29/9/98

ORDER/JUDGMENT

A.A/2.A/C.P.N.C.

in
O.A. NO. 144/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

